

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II,
SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

—
NOTIFICATION
INCOME-TAX

New Delhi, the 22nd October, 2008

S.O. 2499 (E) – In exercise of the powers conferred by section 295 read with clause (xii) of sub-section (5) of section 11 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Ninth Amendment) Rules, 2008.

(2) It shall be deemed to have come into force with effect from the 31st day of July, 2008.
2. In the Income-tax Rules, 1962, in rule 17C, after clause (vi), the following clause shall be inserted, namely:-

“(vii) investment by way of acquiring shares of National Skill Development Corporation”.

[Notification No. 99/2008/ F.No. 142/18/2008-TPL]

(Pradip Mehrotra)
Director

Note:- The principal rules were published in the Gazette of India Extraordinary, Part-II, Section 3, Sub-section (ii) vide Notification Number S.O. 968 (E) dated the 26th March, 1962 and was last amended by the Income-tax (Seventh Amendment) Rules, 2008, vide Notification Number S.O. 2431 (E) dated, 10th October, 2008.